(2021) 05 SEBI CK 0050

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.563 Of 2021, Appeal No.308 Of 2021

Abhay Dattatray Javlekar APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 05-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0050

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Aishwarya Shubhangi, Abhiraj Arora, Karthik Narayan, Rashi Dalmia

Judgement

1. Connect with Appeal No. 19 of 2021 Pooja Goyal vs. Securities and Exchange Board of India and list on May 17, 2021.

2. In the meanwhile, the respondent may file a reply to the application for condonation of delay as well as to the memorandum of the appeal during the

same period.

3. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken

up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.

